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quences on national integrity and com, munal harmony. It is expected that the Members of the Fourth Estate will give due consideration to this aspect in the national interest. As to the above by the cases, we have been informed by the Press Council that they have received no formal complaint from the National Union of Journalists in the matter.

Manufacture of Aniline by Hindustan Organic Chemicals Limited

*390. SHRIMATI PRATIMA BOSE: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Hindustan Organic Chemicals Limited are manufacturing 'Aniline' an important industrial input; if so, what is its installed capacity and actual production during the last one year and rates fixed for the same; and

(b) what are the norms, and conditions laid down by the company for marketing/distribution of 'Aniline'?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes, Sir, Hindustan Organic Chemicals Limited are manufacturing Aniline. The in-(stalled capacity is 6000 tonnes per annum. The actual production during 1979-80 was 8067 tonnes. The current price is Rs. 19,700 per tonne unpacked ex-works.

(b) The product is being distributed by the company through its marketing organisation to actual users.

Transfer of Officers of Western Coalfields Limited

*391. SHRI SURENDRA MOHAN: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that a number of officers from colliery of Nagpur area of Western Coalfields Limited were transferred to Wardha area subsequent to the posting of the present General Manager of Western Goalfields Limited, Wardha area; and

(b) if so, the number of such officers transferred and reasons for their transfer?

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHOUDHURI) (a) and (b) The present General Manager, Wardha area joined in July_> 1977. Since then only 11 Officers have been transferred to Wardha area from Nagpur area Five officers were transeferred on promotion and six due to administrative reasonr.

Amendment of Constitution

•392. PROF. RAMLAL PARIKH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state;

(a) whether Government have not brought into force any section of the Constitution Amendment Act recently passed by Parliament; and

(b) if so, what are the reasons therefor?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR) (a) It seems that the Hon'ble Member **is** referring to the Constitution (Forty-fourth Amendment) Act, 1978. Section 3 of the said Act, which seeks to amend article 22 ha_s not yet been brought int₀ force.

(b) Matter is under consideration.

Working Group Report on National Film Policy

*393. SHRI LAKHAN SINGH; SHRI JASWANT SINGH:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state the main points of the criticism made in the report of the working Group on National Film Policy regard, ing the Directorate of Film Festivals and the National Films Archives and Government's reaction thereto?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): The Working Group on National Film Policy has ex. pressed the view that conceptually the Directorate of Film Festival, which is a Government Department, is not an appropriate organisation for undertaking film promotional activities. As regards National Film Archive, the Group has observed that it is not adequately equipped for acquisition and storage of films. The Group has suggested that the activities of the Directorate excluding the International Film Festivial, and the National Film Archive should be brought together under a Chalachitra Akademi which has been separately proposed by the Group.

According to the Group, International Film Festival should be eventually transferred to the National Film Development Corporation. This has been accepted.

Alcohol as Auto-Fuel

*394. SHRI (RAMAKRISHNA HEGDE: Will the Minister of PETROLEUM, CHEMICALS AND FER-tilizers be pleased to state:

(a) whether Government are aware that the Central Tuber Crops Institute, Trivandrum, has developed a technology to produce alcohol from tapioca which can be used as autofuel; and

(b) if so, whether Government propose to take steps for further research and development of this technology especially in the context of shortage of petrol?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) Yes Sir.

(b) The Research & Development Centre of Indian Oil Corporation has already launched a study $_{on}$ the feasibility of producing alcohol from tapioca for the purpose of using the same as on **auto-fuel**.

to Questions

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उच्च ग्यायासयों तथा उच्चतम न्यायालय े में न्यायाधीश

*395. श्री हुएन देव नारायण यादव : तथा थिधि, स्थाय झौर कम्पनी कार्य मंती यह वताने की कुपा करेंगे कि इस समय देश में विभिन्न उच्च न्यायालयों तथा उच्चतम न्यायालय में न्यायाधीओं की कुल संख्या कितनी-कितनी है?

Judges in High Courts and Supreme Court

*395. SHRI HUKMDEO NARAYAN YADAV: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS b_e pleased to state the total number of Judges in various High Courts and the Supreme Court in the country at present?]

विधि, न्याय क्रौर कम्पनी कार्य मंत्री (थी भिव शंकर): तारीख 10-12-1980 को भारत के उच्चतम न्यायालय में 14 न्यायाधीण क्रौर उच्च न्यायालयों में 327 न्यायाधीण थे।

f[THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR): On 10-12-1980, there were 14 Judges in the Supreme Court and 327 Judges in the High Courts in India].

त्राधीनस्थ न्यायालयों में जाने वाले ब्यक्तियों के प्रति कर्मचारियों द्वारा बुव्यंवहार

* 396. श्री हरी संकर भाभड़ा : श्री कलराज मिश्र :

क्या विधि, म्याय झौर कम्पनी कार्य मंत्री यह बतानं की कृपा करेंगे कि :

(क) क्या यह सच है कि उन्होंने 14 सितम्बर, 1980 को पटना में कहा था कि त्र प्रधीनस्थ न्यायालयों में जाने वाले निर्धन

t[] English translation